

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(IBC)/15/KOB/2024
SECTION	SEC. 95 (1) IBC R/W RULE 7 (2) AAA
NAME OF PARTIES	THE FEDERAL BANK LIMITED V/S ARUN KUMAR K
PETITIONERS ADVOCATE/ PROFESSIONAL	REUBEN GEORGE JOSEPH (IP)
RESPONDENTS ADVOCATE/ PROFESSIONAL	

01 April 2024

O R D E R

CP(IBC)/15/KOB/2024

This Petition is filed by the Financial Creditor The Federal Bank Ltd through the Insolvency Professional under Section 95(1) of IBC, 2016 read with Rule 7(2) of the IBC (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019. Learned IP Mr. Rueben George Joseph, appears physically on behalf of the Petitioner Bank/Financial Creditor and presented the case. He further invited our attention to the notice served on the Personal Guarantor, and hence argued to appoint Resolution Professional.

Matter heard for a considerable time and **reserved for orders.**

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**